

(12)
(3)

Court No.1

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration O.A. No.479 of 1987

G.C.Srivastava Applicant

Versus

Union of India & Others Applicant

Hon.K.S.Puttaswamy, V.C.
Hon. Ajay Johri, A.M.

(By Hon. K.S.Puttaswamy, V.C.)

Notice issued to the applicant has been returned with an endorsement that he is dead. On the death of the applicant no application to bring his legal representative has been filed within the period allowed in Rule 18 of the Administrative Procedure Rules of 1985.

2. The applicant has challenged his reversion and had sought for a direction to the respondents to continue him in the post he was earlier holding. We are of the view that the cause of action in the case, does not really survive to the legal representative of the applicant. Even otherwise we find that this application had abated. We hold accordingly and direct the office to consign the papers to records.

H.S. Phukan
Vice Chairman
10-11-1987

Approved
Member (A)

Dated the 10th Nov., 1987.

RKM